

**(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI**

No. F.14 (11)/LA-2012/Com2law/46-56

Dated the 26 April, 2013

To

The Special Secretary (GAD),  
General Administration Department,  
Government of NCT of Delhi  
2<sup>nd</sup> Level, A-Wing,  
Delhi Secretariat,  
New Delhi.

**Sub: Gazette Notification of the Delhi Water Board (Amendment) Act, 2013 (Delhi Act 04 of 2013)**

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon it is received from the press.

Yours faithfully/

Encl: As above

  
(Tarun Sahrawat)

**Addl. Secretary (Law, Justice & L.A.)**

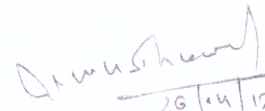
No. F.14 (11)/LA-2012/

Dated the April, 2013

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Urban Development), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- ✓ 7. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
8. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
9. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
10. Guard File

Pl. post this  
on our website

  
(Tarun Sahrawat)

**Addl. Secretary (Law, Justice & L.A.)**

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(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (11)/LA-2012/Cow2law/45

Dated the 26 April, 2013

**NOTIFICATION**

NO. F.14 (11)/LA-2012/Cow2law/45 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 19<sup>th</sup> April, 2013 and is hereby published for general information:-

**"THE DELHI WATER BOARD (AMENDMENT) ACT, 2013  
(DELHI ACT 04 OF 2013)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18<sup>th</sup> March, 2013)

[19<sup>th</sup> April, 2013]

An Act further to amend The Delhi Water Board Act, 1998.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-fourth Year of the Republic of India as follows:-

1. **Short title and commencement.** - (1) This Act may be called The Delhi Water Board (Amendment) Act, 2013.

(2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.

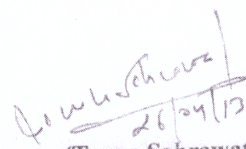
2. Amendment of section 3. - in the Delhi Water Board Act, 1998, in section 3, in sub-section (2),-

(a) for clause (iv), the following clause shall be substituted, namely:-

"(iv) One member from each Municipal Corporation i.e. South, North and East Delhi Municipal Corporation to be nominated by the respective Mayor".

(b) for clause (v), the following clause shall be substituted, namely:-

"(v) The Director (Local Bodies) shall be the ex-officio member".

  
(Tarun Sahrawat)  
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
(विधि, न्याय एवं विधायी कार्य विभाग)  
आठवों तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(11)/एलए-2013/ComLaw/45

दिनांक 26 अप्रैल, 2013

अधिसूचना

सं० फा० 14(11)/एलए-2013/ComLaw/45 :- राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 19 अप्रैल, 2013 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

“दिल्ली जल बोर्ड (संशोधन) अधिनियम, 2013

(2013 का दिल्ली अधिनियम 04)

(18 मार्च, 2013 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[19 अप्रैल, 2013]

दिल्ली जल बोर्ड अधिनियम, 1998 को पुनः संशोधित करने के लिए एक अधिनियम

भारत गणराज्य के चौसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त नाम एवं प्रारम्भ

- (i) इस अधिनियम का संक्षिप्त नाम दिल्ली जल बोर्ड (संशोधन) अधिनियम, 2013 कहा जा सकेगा।
- (ii) यह अधिनियम शासकीय राजपत्र में अधिसूचना उप-राज्यपाल द्वारा नियत तिथि को लागू होगा।

2. धारा 3 का संशोधन- दिल्ली जल बोर्ड, 1998 को धारा 3 की उपधारा (2) में,

(क) खण्ड (IV) के स्थान पर निम्नलिखित खण्ड प्रति स्थापित किया जाएगा।

“(IV) प्रत्येक नगर निगम जैसे दक्षिण, उत्तर एवं पूर्व दिल्ली नगर निगम में से एक सदस्य सम्बन्धित मन्त्री द्वारा मनोनीत किया जाएगा।”

(ख) खण्ड (V) के लिए निम्नलिखित खण्ड प्रति स्थापित किया जाएगा, अर्थात्

“(V) निदेशक (स्थानीय विकास)-पदेन सदस्य होंगे।”

*14/07/2013*

(तारुन सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)



(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE EXTRAORDINARY)

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(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)  
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